

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.359/2004.

Friday this the 28th day of May 2004.

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

(By Advocate Shri.M.A.Shafik)

vs.

1. Union of India represented by
Secretary to the Government of India,
Ministry of External Affairs,
New Delhi.
2. The Chief Passport Officer &
Joint Secretary (CPV)
Ministry of External Affairs,
New Delhi.
3. The Under Secretary (PV),
Ministry of External Affairs,
New Delhi.

(By Advocate Shri C.Rajendran, SCGSC)

The application having been heard on 28.5.2004, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.KV.SACHIDANANDAN, JUDICIAL MEMBER

When the matter came up before the Bench, learned counsel for the applicant produced a photocopy of the Memorandum dated 26.5.2004 issued by the Regional Passport Officer, Regional Passport Office, Cochin stating that the impugned order 25.3.04 stands cancelled and the relief has been granted. Therefore, nothing survives in this O.A. A copy of the above Memorandum is placed on record. The O.A. has become infructuous and the same is closed. In the circumstances no order as to costs.

Dated the 28th May, 2004.

K.V. SACHIDANANDAN
JUDICIAL MEMBER

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